

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6069/2025

[Arising out of impugned final judgment and order dated 02-01-2025 in CRR No. 6508/2023 passed by the High Court of Judicature at Allahabad]

DIVYA SINGH & ANR.

Petitioner(s)

VERSUS

VIVEK SINGH SIDDHARTH & ANR.

Respondent(s)

(FOR ADMISSION IA No. 102090/2025 - EXEMPTION FROM FILING O.T. IA No. 102089/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 28-04-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) :Mr. Anupam Mishra, AOR
Mr. Harikumar V., Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Application for exemption from filing Official Translation is allowed.
2. Issue notice returnable in eight weeks.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(NAND KISHOR)
ASSISTANT REGISTRAR